

[TO BE PUBLISHED IN THE GAZETTE OF INDIA, EXTRAORDINARY, PART II,
SECTION 3, SUB-SECTION (i)]

GOVERNMENT OF INDIA
MINISTRY OF FINANCE
(DEPARTMENT OF REVENUE)

Corrigendum

New Delhi, the 24th April, 2020

G.S.R. (E).- In the notification of the Government of India, in the Ministry of Finance (Department of Revenue), No. 17/2020-Customs, dated the 25th March, 2020, published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (i) vide number G.S.R. 215 (E), dated the 25th March, 2020, in the Table,-

- (i) in S. No. 84, in column (4), *for* “9.10”, *read* “4.50”;
- (ii) in S. No. 93, in column (4), *for* “2.70”, *read* “1.40”;
- (iii) in S. No. 122, in column (4), *for* “9.10”, *read* “4.50”;
- (iv) in S. Nos. 266, 267, 273, 274 and 283, in column (4), *for* “3.60”, *read* “1.80”;
- (v) in S. No. 291, in column (4), *for* “2.70”, *read* “1.40”;
- (vi) in S. No. 293, in column (4), *for* “3.60”, *read* “1.80”;
- (vii) in S. No. 334, in column (4), *for* “0.5”, *read* “0.3”;
- (viii) in S. No. 368, in column (4), *for* “3.60”, *read* “1.80”;
- (ix) in S. No. 412, in column (2), *for* “120249”, *read* “720249”.

[F.No.354/199/2009 –TRU (Pt.-I)]

(Gaurav Singh)
Deputy Secretary to the Government of India.